

F.No. 01(03)/Roster/CESTAT/2026  
**Customs, Excise and Service Tax Appellate Tribunal**  
West Block No. 2, R.K. Puram, New Delhi-110066

Dated: 30.03.2026

**ORDER NO. 32 of 2026**


Hon'ble President is pleased to order additional sitting for **CESTAT, New Delhi** on **10.04.2026, 17.04.2026, and 24.04.2026** as follows:-

PERIOD	CORAM	WORKS ASSIGNED
On 10.04.2026, 17.04.2026 and 24.04.2026  At 10:30 a.m.	Hon'ble Mr. Justice Dilip Gupta, President and Mr. P. V. Subba Rao, Member (Technical)	CST Appeals

Note:

1. On these dates, the Customs and Excise cases will be taken up by the above Bench after the hearing of CST matters.
2. In the event of non sitting of a Bench, the adjourned dates of listed matters will be available on the website [www.cestat.gov.in](http://www.cestat.gov.in) in the link "Daily orders"/"court proceedings".

By Order

  
(Mukesh Gupta)  
Deputy Registrar

Copy to:-

SPS to Hon'ble President/ Hon'ble Member, CESTAT, New Delhi/P.A. to Registrar/Deputy/Assistant Registrar, CESTAT, New Delhi /Bar Association, New Delhi/O/o Chief Commissioner (AR), New Delhi /Notice Board/Website/Guard File/Office Copy.

  
Deputy Registrar

F.No. 01(03)/Roster/CESTAT/2026  
**Customs, Excise and Service Tax Appellate Tribunal**  
West Block No. 2, R.K. Puram, New Delhi-110066

Dated: 30.03.2026

**ORDER NO. 33 of 2026**


Hon'ble President is pleased to order the sitting commencing from **06.04.2026** to **01.05.2026** for **CESTAT, New Delhi** as follows:-

PERIOD	CORAM	WORKS ASSIGNED
From 06.04.2026 to 01.05.2026	Hon'ble Mr. Justice Dilip Gupta, President and Ms. Hemambika R. Priya, Hon'ble Member (Technical)	Customs and Excise Division Bench matters
From 06.04.2026 to 17.04.2026	Dr. Rachna Gupta, Hon'ble Member (Judicial) Ms. Binu Tamta, Hon'ble Member (Judicial) and Mr. P. V. Subba Rao, Hon'ble Member (Technical)	Single Member Bench matters Service Tax Division Bench matters
From 20.04.2026 to 01.05.2026	Dr. Rachna Gupta, Hon'ble Member (Judicial) and Mr. P. V. Subba Rao, Hon'ble Member (Technical) Ms. Binu Tamta, Hon'ble Member (Judicial)	Service Tax Division Bench matters Single Member Bench matters

Note:

1. In the event of tour/leave/Chamber work of Hon'ble President/Member (Judicial) in a Division Bench, the Judicial Member sitting in the Single Member Bench will sit in that Division Bench. If both the Judicial Member/Hon'ble President in the Division Bench are on leave/tour, all Division Bench matters will be heard by the Judicial Member who is sitting in the Single Member Bench with Ms. Hemambika R. Priya, Member (Technical) and in whose absence, Mr. P. V. Subba Rao, Member (Technical) will join the Division Bench and the other Technical Member, if available, will sit in Single Member Bench.
2. In the event of leave/tour of a Technical Member, the other Division Bench will hear all matters and the Judicial Member will sit in the Single Member Bench and in the case of Hon'ble President, His Lordship will do the Chamber work.
3. All part heard matters are released for fresh hearing before the regular bench unless otherwise specifically the same bench is constituted by separate order by the Hon'ble President.
4. The sitting will, however, be subject to the vacations/holidays as published.
5. In the event of non sitting of a Bench, the adjourned dates of listed matters will be available on the website [www.cestat.gov.in](http://www.cestat.gov.in) in the link "Daily orders/court proceedings".

By Order,

  
(Mukesh Gupta)  
Deputy Registrar

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Deputy Registrar